C.P. NO. 155/97 in **D.A.** NO. 934/1993

This the 14th day of July, 1997.

HON'BLE DR. JOSE P. VERGHESE, VICE CHAIRMAN (J) HON'BLE SHRI S. P. BISWAS, MEMBER (A)

 Tilak Raj Sharma S/O Gurcharan Dass, Retd. Sr. Loco Inspector, Central Railway, New Delhi.

V.

- B. R. Kapoor S/O Des Raj Kapoor, Retd. Chief Progress Supervisor, Central Rly., New Delhi.
- F. X. Baptist S/O Lucas Baptist, Retd. Sr. Loco Inspector, Central Rly., New Delhi.
- J. C. Sharma S/O Moolchand Sharma, Retd. Sr. Loco Inspector, Central Rly., New Delhi.
- 5. R. S. Jolley S/O Sohan Singh Jolley, Retd. T.F.R., Central Rly., New Delhi.
- S. P. Pathak,
 J.D.I., Central Railway,
 Agra Cantt.
- 7. K. K. Kapoor, Retd. Speedometer, Sr. Loco Inspector, Central Railway, Agra Cantt.

... Petitioners

(Petitioner No. l in person)

- Versus -

- D. P. Tripathi, Secretary, Ministry of Railways (Railway Board), Rail Bhawan, New Delhi.
- Nirmal Chand Sinha, General Manager, Central Railway, Chhatrapati Shivaji Terminal, Mumbai.
- 3. K. K. Gupta, Divisional Railway Manager, Central Railway, Jhansi.

... Respondents

(By Shri O. P. Kshatriya, Advocate)

$\underline{O} \quad \underline{R} \quad \underline{D} \quad \underline{E} \quad \underline{R} \quad (ORAL)$

DR. JOSE P. VERGHESE, V.C.(J),

Learned counsel for the respondents submits that in view of the fashion of the Annexure-l in the O.A., dues of the petitioners have been calculated and the same have been paid vide Annexure R-I. The same has been filed along with an affidavit. The petitioner in person appearing today disputes and states that this is not in full compliance to the extent as a consequence to cancellation of Annexure A-l, the petitioners are entitled to more payment than what is now being made.

2. In view of the statement that the respondents have correctly calculated the payments due, this C.P. is disposed of. The notices are discharged. In the event the petitioners are not satisfied with the payment now being made, they may make a representation telling the remaining amount which will be disposed of by the respondents within one month from today and if still any substantial grievance survives, liberty is given to the petitioners to approach this court and revive this C.P. through an M.A. With this, the C.P. is disposed of.

(S. R. Biswas) Member (A)

(Dr. Jose P. Verghese) Vice Chairman (J)

/as/

J. . i.